

Registered A/  
Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated the 29/10/86.

Application No. 728/86(T)  
(W.P. No. 5622/81)

Miss. K. S. Rama  
Stenographer, Resident  
Technical Office (Engines),  
Directorate Directorate of  
Aeronautics (R&D)  
Ministry of Defence, C/o H.A.L.  
Engine Division, Bangalore - 75  
-15-

Applicant

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH  
IN APPLICATION NO. 728/86(T)

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Please find enclosed herewith the copy of the Order/Interim Order  
passed by this Tribunal in the above said Application on 1-10-86.

1) The Union of India, Replied by  
The Secretary, Ministry of Defence  
New Delhi  
2) Chief Resident Engineer  
(Engines) Resident Technical  
Office (Engines) Directorate  
of Aeronautics (R&D) Ministry  
of Defence C/o H.A.L. Engine Division  
Encl: As above. Bangalore - 75  
Respondents

H. S. Jay  
SECTION OFFICER  
(Judicial)

O/C

COPY TO

1) Sri V. H. R. R.  
No 9, Kumarapark East  
Bangalore 560001.  
Advocate for Applicat

13/11/86

2) Sri D. V. Shailendra Kumar  
Central Govt Standing Counsel  
High Court Building  
Bangalore 560001

Sri S. R. Venkatesh  
R.

A.N. T 28/86(5)

Date

Office Notes Orders of Tribunal

1.10.86

KSP(VC)/PS(M)

order

Case called.

Applicant by Shri V.H. Ron.  
Respondents by Shri D.V. Shailendra  
Kumar.

See also to note

The facts of this case and the question of law that arises for determination are similar to Application Nos. 235 to 237/86 decided by us on 3.9.1986 (Soman Pillai and others v. Union of India and others). For the very reasons stated in Soman Pillai's case, we make the following orders and directions:

- (a) We declare that the applicant in this case will have the benefit of our quashing the communication dated 10.11.1978 (Annexure D) (in Soman Pillai's case) of the Director General Research and Development and the consequent directions issued thereto in this case.
- (b) We direct the respondents 1 and 2 to consider the case of the applicant and all others for fitment or promotion to the higher grade of Rs. 425-700 sanctioned by the Government in its order dated 9.11.1978 on the basis of the All India Seniority of Stenographers of the Department that was in force on that date and issue all orders that become necessary in that behalf to all such persons working in the Department as on that day. We further direct respondents 1 and 2 to further regulate all promotions in the cadre of Stenographers of the Department on the basis of these orders by making all such further orders that become necessary in that behalf.

Application is disposed of in the above terms. But, in the circumstances of the cases, we direct the parties to bear their own costs.



TRUE COPY

*[Signature]*  
SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

Vice-Chairman  
1.10.1986

Member (A)  
1.10.1986

80/-

80/-